

CIS No. 159/2019, CC No. 12/19  
CBI v. Rajan Kumar @ Ashu Chauhan  
& Ors.  
U/s: 120B IPC and sec. 8 & 10 of PC  
Act

14.08.2020

Presence:

(Through CISCO Webex Meeting)

Ld. Public Prosecutor Sh. Amit Kumar for CBI with HIO/SI Sumit Gupta.

Ld. Counsel Sh. Atul Kumar for accused no. 1 Rajan Kumar.

Ld. Counsel Sh. Parth Sharma for accused no. 2 Arun Tiwari.

None for accused no. 3 Kameshwar.

Ld. Counsel Sh. Sri Singh for accused no. 4 Banay Singh Meena.

The accused no. 3 on whose behalf none is present, is directed to appear in person with Counsel on each and every date before the court, through CISCO Webex Meetings App till further orders and till court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi in this regard.

Today, in the interest of justice, no adverse order is passed against the accused no. 3 in view of the exceptional circumstances of spread of pandemic COVID-2019.

Ld. Counsel for accused no. 2 has already filed his reply to the application of IO seeking filing of additional documents on judicial record in e-form, e-copy of the same has already been supplied to Ld. PP for CBI.

Ld. Counsel for accused no. 1 seeks some more time for filing reply to the aforesaid pending application of IO for filing additional documents on judicial record.

Heard. Request allowed. Ld. Counsel for the accused no. 1 is directed to file reply of the aforesaid pending application of IO in e-form at the earliest and supply advance copy of the same in e-form to Ld. PP for CBI at least one week prior to the next date.



Ld. Defence Counsel for accused no. 4 has submitted that he has already supplied e-copy of his reply to the aforesaid pending application to Ld. PP for CBI.

Ld. Public Prosecutor for CBI has submitted that directions may be given to Ld. Counsel for accused no. 3 to supply a copy of reply to CBI in e-form.

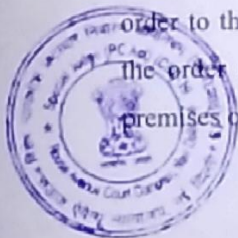
None is present for accused no. 3, however, accused no. 3 is directed to supply copy of reply of the aforesaid pending application of IO to Ld. PP for CBI in e-form prior to the next date.

The holding IO has submitted that he has already filed supplementary chargesheet in this case on 13.08.2020 at the filing counter of the court.

Heard. Copy of the supplementary chargesheet be supplied to the accused persons in e-form as soon as the same is received in the court.

At the request of Ld. Counsel for accused no. 1, case is adjourned for filing reply to the aforesaid pending application of the IO on 02.09.2020 in e-form.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



श्री चन्द्र शेखर  
Sh. Chandra Shekhar  
विशेष न्यायाधीश, प्रत्येक केसों के लिए, (सी.बी.आई.)  
Special Judge PC Act (CBI)-10  
कक्षा नं. 404, चौथी मंजिल  
Room No 404, 4th Floor  
राउस एवेंयू न्यायालय परिसर  
Rouse Avenue Court Complex  
नई दिल्ली  
New Delhi

(CHANDRA SHEKHAR)

Special Judge, CBI-10  
Rouse Avenue Courts, New Delhi

14.08.2020